GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI

DEPARTMENT OF DRINKING WATER AND SANITATION

RAJYA SABHA

UNSTARRED QUESTION NO. – 1678

ANSWERED ON 15/12/2025

FINDINGS OF GROUND LEVEL VERIFICATION OF J.IM

1678. SHRI JAVED ALI KHAN:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether penalties and recovery proceedings totaling around ₹130 crores have been initiated based on ground verification across seven States in the country for irregularities under Jal Jeevan Mission (JJM);
- (b) if so, the details thereof, State-wise;
- (c) whether ground verifications of JJM have also been undertaken in the State of Uttar Pradesh and recovery and penalties have been effected;
- (d) if so, the details thereof along with the details of districts where irregularities have been found, district-wise; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI V. SOMANNA)

- (a) and (b) Out of 32 States/ UTs, 06 states (Tamil Nadu, Tripura, Gujarat, Assam, Maharashtra, and Rajasthan) have reported significant action in imposing penalty and recovery process in cases of financial irregularities and poor quality of works under Jal Jeevan Mission (JJM). In addition, 02 states (Uttar Pradesh and Tripura) have reported to have made recovery from contractors on account of liquidated damages and while 02 states (Karnataka and Tripura) on account of forfeiture of EDM/ FDR. The state-wise details of penalties imposed and recoveries made are **annexed.**
- (c) to (e) As informed by state government of Uttar Pradesh, ground verifications of JJM schemes have been undertaken in the state by central and state level officers. These included inspections/ visits by central nodal officers, technical officers, national WASH experts, state nodal officers, technical audit cell (SWSM), and nodal officers from SWSM, Uttar Pradesh. Furthermore, to ensure the quality of works, it has been reported by the state that all the works have been verified by third party inspection agencies.

Uttar Pradesh has reported that it initiated enquiries in all 14,264 complaints received from various channels including suo moto cognizance and the report has been submitted in 14,212 cases while the enquiry is under process in 52 cases. The state has further reported that against these complaints, action was taken in 434 cases which involves 171 Department level officials, 120 contractors and 143 TPIAs, while remaining complaints have either been addressed or found irrelevant.

Annex Rannex referred in the reply to part (a) of Rajya Sabha Unstarred Question No. 1678 answered on 15.12.2025 regarding 'Findings of ground level verification of JJM'

State	Penalty/ Recovery Imposed	Penalty/ Recovery Made	Liquidated Damages Recovered	Forfeiture of EMD/ FDR
1	2	3	4	5
Tamil Nadu	3,00,000	3,00,000	-	-
Tripura	1,22,96,739	1,22,96,739	7,09,903	2,83,065
Gujarat	1,20,65,00,000	6,65,00,000	-	-
Assam	5,08,089	5,08,089	-	-
Maharashtra	2,02,04,200	10,37,000	-	-
Karnataka	-		-	1,01,71,600
Rajasthan	5,34,47,000	3,77,29,000	-	-
Uttar Pradesh	-	-	340,00,00,000	
Total	129,32,56,028	11,83,70,828	340,07,00,000	1,04,54,665